

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 101
IB-1493/PB/2018
IA/3585/2024

IN THE MATTER OF:

M/s. Enkay (India) Rubber Co. Pvt. Ltd.

...PETITIONER

Vs.

M/s. Sumeru Processors Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 19.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Liquidator :Mr. Rajiv Malik Liquidator

For the Respondent/Corporate Debtor :

ORDER

IA/3585/2024

This is the 19th Progress Report filed by the Liquidator in terms of Regulation 15 of IBBI (Liquidation Process) Regulation, 2016 for the quarter ended on 30.06.2024.

Heard the Ld. counsel for the Liquidator. The 19th Progress Report for the quarter ended on 30.06.2024 is taken on record with just exceptions. IA is **disposed of**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)